

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS.5183-5184 OF 2014

Surya Narayan Mishra ... Petitioner(s)
VERSUS

State of Uttar Pradesh & Anr. Etc. ... Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 7th July, 2014 when the Court was pleased to pass the following order:

"Permission to file Special Leave Petition is granted.

Delay condoned.

Application seeking exemption from filing official translation is allowed.

Issue notice."

Accordingly Show Cause Notice was issued to all the five Respondents on 30th July, 2014. Mr. Ardhendumauli Kumar Prasad, Advocate has filed his Vakalatnama/Appearance on behalf of common respondent No.1 viz. State of Uttar Pradesh in both the matters. Four unserved registered covers containing the notice have been received back from Respondent Nos. 2 in SLP(Crl.)No.5183 of 2014 and Respondent Nos. 2 to 4 in SLP (Crl.)No. 5184 of 2014 with postal remarks "Insufficient address". The matters above mentioned were again listed before the Court of Registrar on 9th December, 2014 when the following order was passed :

"Ld.counsel for the petitioner shall file the fresh particulars of the respondent Nos.2-5 within a period of three weeks. He shall also take fresh steps for the service of notice to them and to the respondent No.1 within the same period. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the State of U.P.

List again on 23.02.2015. "

It is submitted that Counsel for the Petitioner has not filed latest and complete addresses in respect of the unserved respondents till date. Therefore fresh Show Cause Notice as well as notice for dasti service of Show Cause Notice could not be issued to the said Respondents so far. The matters above mentioned were listed before the Court of Registrar on 1st May, 2015 when the following order was passed :

"The Learned counsel for the respondent No.1 seeks and is given four weeks' time as last chance to file the counter affidavit.

The office report indicates that although by order dated 23.2.2015 of this Court four weeks time, as last chance was given to the learned counsel for the petitioner to comply with the terms of the order of this Court dated 9.12.2014, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be listed before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter. "

It is further submitted that Counsel for the Petitioner has not filed the latest and complete address of unserved Respondent Respondent No. 2 in SLP(Crl.)No.5183 of 2014 and Respondent Nos. 2 to 4 in SLP (Crl.)No. 5184 of 2014 till date .

The matters are, therefore, listed before the Hon'ble Judge in Chambers for further directions.

DATED this the 27th day of June, 2015.

ASSISTANT REGISTRAR

COPY TO:

1. Ms. Sharmila Upadhyay, Advocate
303, Setalvad Block, Supreme Court
2. Mr. Ardhendumauli Kumar Prasad, Advocate
H-11, L.G.F., Lajpat Nagar-III, N.D.